

the Deep Sea Fishing Vessels has been conveyed on 14th March, 2013.

(d) No, sir.

(e) Does not arise.

Criminal complaints at Police Station, Jamia Nagar, Delhi

2547. SHRI MOHAMMED ADEEB: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a lot of criminal complaints have been received at Police Station, Jamia Nagar, Delhi in the recent past;

(b) what action has been taken on these complaints;

(c) what remedial steps have been taken in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The details of criminal complaints received and action taken at Police Station, Jamia Nagar, Delhi during the year 2012 and 2013 (upto 28.02.2013) are as under:

Year	Complaint received	Cases registered	Filed/Disposed off	Pending enquiry
2012	4692	1027	1923	1642
2013 upto 28.02.13	643	101	237	305

(c) and (d) Police officials are briefed on regular basis by the senior officers of Delhi Police to take immediate action on the complaints received.

Missing children tracked through CCTNS

2548. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to refer to answer to Unstarred Question No. 1760 given in the Rajya Sabha on 17 August, 2011 and to state:

(a) how many missing children and missing persons have been tracked

through the Crime and Criminal Tracking Network and Systems (CCTNS) and handed over to their parents till date;

(b) if so, the State-wise details thereof;

(c) whether in metropolitan cities like Mumbai and Delhi some children go missing daily; and

(d) if so, what steps the Ministry is taking to track missing children and other persons through State television networks, private TV channels and through NGOs in a time bound manner?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The CCTNS project has not been fully implemented yet. Currently the functionality regarding missing children is not available through CCTNS.

(c) There are reports of children gone missing in metros.

(d) As per seventh schedule to the Constitution of India “Police” and “Public Order” are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations.

Ministry of Home Affairs has issued a detailed advisory on missing children-measures needed to ‘Prevent Trafficking’ and ‘Trace the Children’-regarding dated 31st January, 2012. In it States/UTs were also advised on various measures needed to prevent trafficking and trace the children. These includes computerization of records, DNA profiling, involvement of NGOs and other organizations, community awareness programmes etc. to facilitate the tracing of missing children.

Para 26 and 32 of the aforesaid advisory specifically states that

Responsible and competent NGOs be earmarked as Nodal NGOs in States for assisting the law enforcement agencies in this regard. The NGOs who have done work in this field with commitment be supported by the law enforcement agencies and synergy be established so that they could work in tandem.

In places, where vulnerable groups of children are found in large numbers, a mechanism should be evolved in partnership with NGOs and social workers, where

by apart from rendering counseling to them, awareness-raising activities are also carried out.

Ministry of Home Affairs has not issued any directions to involve State television networks, private TV channels in this regard.

Punitive action against social networking sites

2549. SHRI A. ELVARASAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has asked the Department of Information Technology (DIT) to consider punitive action against the social networking websites for not providing information to its law enforcement agencies;

(b) if so, the details thereof;

(c) whether the Ministry's communique to the DIT came in the wake of Government being unable to block 26 accounts that were allegedly carrying inflammatory messages; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) Several incidents of availability of inflammatory, harmful and hateful contents on the social networking sites hosted outside the country were brought to the notice of Government. Ministry of Home Affairs requested Department of Electronics and Information Technology to issue a show cause notice to Twitter to block certain URLs (Uniform Resource Locators) containing such objectionable sites/ material, failing which the Twitter services may be blocked under the provisions of section 69A of the Information Technology Act, 2000. Department of Electronics and Information Technology issued letters to Twitter Inc. for blocking 28 such account carrying objectionable information, but Twitter did not respond.

Evolving effective mechanism to manage disaster emergencies

2550. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has evolved effective mechanism to manage sudden disaster emergencies like earthquakes, coastal Tsunamis, cloud bursts,